GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 2158
ANSWERED ON THURSDAY, THE 22ND AUGUST, 2013
[SRAVANA 31, 1935 (SAKA)]

CORPORATE FRAUDS

QUESTION

2158. SHRI GURUDAS DASGUPTA:
will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री
be pleased to state:

(a) whether the Government is aware that a study report by Thought
Arbitrage Research Institute (TARI) revealing that the scale and size of
Corporate frauds in India have zoomed/ incureas in the last 15 years with
half cases of fraud dealing with siphoning of funds by promoters/ top
management and defrauding the lenders;

(b) if so, the details of the findings of the report and the reaction of the
Government with regard to the observations made regarding the failure of
the market regulatores like SEBI and the auditors of these companies; and

(c) the steps proposed to be taken by the Government to remedy the situation?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS
(श्री सचिन पालट)

(a) & (b) Reports appearing in a section of media indicate that a Section 25 Company,
“Thought Arbitrage Research Institute” has published a study indicating inter alia
occurrence of frauds in companies due to factors like inadequate internal control
procedures, diversion of funds by promoters/ top management, failure of audit in
detection of frauds, etc. These factors are in any case widely recognised causes of
frauds in companies.

(c) Government have initiated a number of measures to prevent and deal with
occurrence of frauds in the companies. Attention may, in particular, be invited to the
following:

• Creation of “Fraud” as a substantive offence in the recently passed Companies
Bill, 2013;

• Stricter norms of Corporate Governance and their implementation in the
Companies Bill;
- Statutory status to the Serious Fraud Investigation Office (SFIO);

- Amendments in securities laws through Securities Laws (Amendments) Ordinance amending the Securities and Exchange Board of India (SEBI) Act, the Securities Contracts (Regulation) Act (SCRA) and the Depositories Act enabling SEBI to deal effectively to violations of laws by companies and individuals including those running Ponzi schemes;

- Increasing application of technology for early detection of frauds through data mining and Forensic Audit, etc.